

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No.175/252(3)/NCLT/AHM/2018**

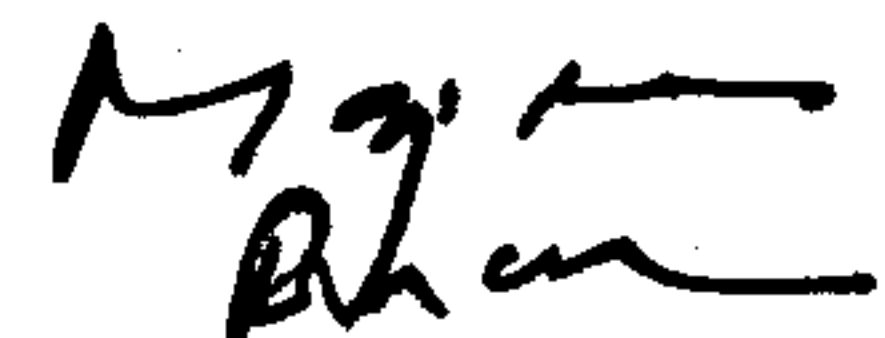

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2018**

Name of the Company: Jasmeetsingh Bhupendersingh Chhabra &  
Anr.(J.R. Transport Solutions Pvt. Ltd.)  
V/s  
ROC, Gwalior, MP

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1.	CS MANISH BUCHASIA	PCS 4176	Applicant	
2.	Karan Sanghani (M.R. Bhatt & Co)	Advocate	Income Tax Department	

**ORDER**

PCS Mr. Manish Buchasia is present for the Appellant. Advocate Mr. Karan Sanghani i/b M R Bhatt & Co. is present for the Income Tax Department. None for the ROC.

The proof of service of notice of date of hearing on the ROC is filed.

The representation of the ROC is received.

Learned lawyer appearing on behalf of the Income Tax Department represented that a written representation of the department has been sent on 04.07.2018 directly before this bench. On perusal of the record it is found that the representation is not reached. Hence, the matter is adjourned.

List the matter on 01.08.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 5<sup>th</sup> day of July, 2018.